
(2021) 10 P&H CK 0099

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 10011 Of 2021 (O&M)

Parveen Kumar And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 21-10-2021

Acts Referred:

Citation : (2021) 10 P&H CK 0099

Hon'ble Judges : Jasgurpreet Singh Puri, J

Bench : Single Bench

Advocate : Sarvesh Kumar Gupta

Final Decision : Disposed Of

Judgement

Jasgurpreet Singh Puri, J

Petitioners claim that they have attained majority and married against the wishes of their family members. Apprehending threat to their life and liberty, they have filed the present petition for protection.

Petitioners claim to have submitted a representation (Annexure P-5) dated 11.10.2021, in this regard to the Senior Superintendent of Police, District Gurdaspur.

Heard. Record perused.

Notice of motion to the office of Advocate General, Punjab.

Mr.Karanbir Singh, AAG, Punjab, accepts notice on behalf of the State. Copy stands supplied.

The petitioners have placed on record the copies of Aadhaar Cards (Annexures P-1 and P-2) as proof of their age and certificate (Annexure P-3) and photographs (Annexure P-4) regarding performance of marriage.

This petition is disposed of with a direction to respondent No.3 - the Station

House Officer - SHO, Police Station Dina Nagar, District Gurdaspur, that representation, if any, filed seeking protection of life and liberty, be got looked into and contents thereof be duly verified and if necessary, requisite steps be taken, strictly in accordance with law for grant of protection of life and liberty to the petitioners. It is made clear that this order shall not be treated as a stamp of this Court regarding validity of marriage of the parties.